

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2019

Subject : Petition for seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity.

Petitioner : ACME Jaipur Solar Power Private Limited

Respondents : MP Power Management Company Limited and Others

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Nitish Gupta, Advocate, ACME
Shri Aditya K Singh, Advocate, ACME

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking compensation in respect of 1978 MWh of energy injected into the grid by the Petitioner from the date of synchronization i.e. 30.7.2018 upto the date of start of scheduling i.e. 20.8.2018 which was delayed due to non-issuance of commissioning certificated by Rewa Ultra Mega Solar Limited. Learned counsel further submitted that the Petitioner is eligible for the payment of deviation charges by the Respondents for solar power injected into the grid in accordance with the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 6.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 20.6.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**